

# **CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF GOLDEN SECURITIES LIMITED**

Regd. Office: 1st, British Indian Street, Room No- B 10, Kolkata – 700 069

This announcement ("**Corrigendum to the Public Announcement**") is in continuation of, and should be read in conjunction with, the Public Announcement dated 6th April, 2011 (the "**Public Announcement**").

The shareholders may please note the following: The Shareholding Pattern in Para 1.5 stands partially modified as follows: Shareholding of Vinayaka Finlease Pvt. Ltd.: Pre-Preferential Issue holding - 88,500 (2.95%), Post-Preferential Issue - 21,88,500 (12.87%): **Total** – Pre-Preferential Issue – 3,82,800 (12.76%), Post-Preferential Issue – 1,43,82,800 (84.60%).

This Corrigendum to the Public Announcement would also be available on SEBI's website at <http://www.sebi.gov.in>. Terms used but not defined in this Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement. The Acquirer represented by its Board of Directors accepts full responsibility for the information contained in this Corrigendum to the Public Announcement and also for fulfilling its obligations as laid down in the Regulations.

## **Issued by Manager to the Offer on behalf of the Acquirers:**



### **Manager to the Offer:**

#### **VC CORPORATE ADVISORS PRIVATE LIMITED**

SEBI Registration No. INM000011096

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Place: Kolkata

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